

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2160
ANSWERED ON 5th AUGUST, 2024**

Reimbursements to Unaided Private Schools under RTE

**2160. Shri K Sudhakaran:
Dr. Amar Singh:**

Will the Minister of EDUCATION be pleased to state:

- (a) the status of reimbursement from the State Governments to unaided private schools under RTE Section 12(1)(c) from FY 2021-22 to till date, State-wise;
- (b) the details of claims made by each State Government for reimbursement under Section 12 (1)(c) of the Right to Education Act, 2009;
- (c) the details of the outstanding reimbursements at the State level, year-wise from 2021-22; and
- (d) the criteria fixed by the Union Government for rejecting reimbursement claims of State Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a) and (b) : Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c). Education is in the Concurrent List of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate Government under the RTE Act.

The States/UTs first make their expenditure from the State funds for expenditure towards reimbursement under section 12(1)(c) of the RTE Act, 2009. Thereafter, States/UTs claim the funds for reimbursement under 12(1)(c) of the RTE Act, 2009 from Centre in their respective Annual Work Plan and Budget (AWP&B). Based on their proposal, the Project Approval Board (PAB) in the Ministry of Education approves an

estimate as per the programmatic and financial norms of the scheme . The release of Central share are subject to, amongst other things, the mandatory submission of the requisite documents such as utilization certificate, up-to date expenditure statement, audit report, the release of commensurate state share by States and the availability of budgetary resources at the Budget Estimate/Revised Estimate stage. The Central share is released to State/UTs is based on approved funding pattern and not intervention wise.

The year wise details of the amount claimed in their AWP&B by States for reimbursement under section 12(1)(c) is given as under :

(Amount : Rs. In crore)

Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25
1.	Chandigarh	-	2.55	0.52	4.18	1.62
2.	Chhattisgarh	240.32	160.58	114.54	97.10	110.86
3.	Daman and Diu	-	-	0.44	0.41	0.72
4.	Delhi	119.66	186.57	120.53	103.60	112.30
5.	Gujarat	285.48	404.02	412.52	582.18	649.72
6.	Himachal Pradesh	0.08	0.19	0.14	0.16	0.41
7.	Jharkhand	9.33	9.76	10.80	7.94	9.31
8.	Karnataka	200.00	200.00	200.00	200.00	200.00
9.	Manipur	state has started implementation of section 12(1) C recently in 2024-25				0.34
10.	Madhya Pradesh	417.71	306.36	342.98	381.78	404.35
11.	Maharashtra	85.00	50.00	150.00	120.00	138.75
12.	Odisha	1.00	1.00	1.50	15.20	21.85
13.	Rajasthan	251.26	512.51	127.48	518.77	550.89
14.	Tamil Nadu	239.13	303.39	375.43	220.33	266.30
15.	Tripura		0.02	0.03	0.12	1.35
16.	Uttar Pradesh	51.45	30.29	3.86	123.63	308.32
17.	Uttarakhand	162.41	200.66	121.40	136.90	154.34
	Total	2062.84	2367.90	1982.18	2512.31	2931.44

.*Andaman & Nicobar, Assam and Haryana yet to start claiming reimbursement.

Source: PRABANDH

**Bihar does not claim reimbursement

(c) and (d) : As per section 7(5) of the RTE Act, 2009 State Government takes into consideration the sums provided by the Central Government, and other resources, and is responsible to provide funds for implementation of the provisions of the Act.

The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act is supported under the Samagra

Shiksha Scheme and is based on per child norms notified by the States / UT concerned for classes I to VIII, subject to a maximum ceiling of 20% of the total Annual Work Plan and Budget approved by the Government of India for a State/UT under the Scheme.

The year wise details of the amount approved state wise towards reimbursement under section 12(1)(c) of the RTE Act, 2009 is as under :

(Amount : Rs. In crore)

Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25
1	Chandigarh	0.00	0.73	0.15	1.04	0.89
2	Chhattisgarh	92.70	106.45	77.89	90.51	43.15
3	Daman and Diu	-	-	0.23	0.38	0.67
4	Delhi	95.01	87.99	79.33	69.95	100.68
5	Gujarat	192.28	265.94	330.92	422.52	411.40
6	Himachal Pradesh	0.07	0.19	0.14	0.16	0.41
7	Jharkhand	6.00	7.82	6.92	6.80	9.31
8	Karnataka	200.00	199.99	191.81	200.00	200.00
9	Manipur	state has started implementation of section 12(1) C recently in 2024-25				0.34
10	Madhya Pradesh	265.71	296.46	342.89	381.57	404.34
11	Maharashtra	82.06	50.00	42.91	76.75	138.73
12	Odisha	0.99	0.96	1.30	6.64	21.58
13	Rajasthan	226.48	296.64	170.45	463.57	550.89
14	Tamil Nadu	118.28	184.99	239.19	210.92	256.17
15	Tripura	0.00	0.02	0.03	0.10	0.76
16	Uttar Pradesh	26.96	3.03	2.43	90.47	308.30
17	Uttarakhand	149.43	138.91	100.33	118.44	134.84
	Total	1455.95	1640.12	1586.93	2139.81	2582.47

*Andaman & Nicobar, Assam and Haryana yet to start claiming reimbursement.

Source: PRABANDH

**Bihar does not claim reimbursement
